

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 147 of 2021

IN THE MATTER OF:

Aseem Srivastav

...Appellant

Versus

ICICI Bank Limited & Anr.

...Respondents

Present:

For Appellant: Ms. Eshna Kumar, Ms. Santosh Kumari and Mr. Aditya Maheshwari, Advocates.

For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Mr. Anand Shankar Jha and Mr. Arpit Gupta, Advocates for R-1.

Ms. Manju Bhuteria, Advocate with Mr. Jitender Lohia, RP for R-2.

ORDER
(Through Virtual Mode)

19.03.2021: Reply affidavit of Respondent No. 1 is taken on record. Ms. Manju Bhuteria, Advocate representing Respondent No. 2 (Resolution Professional) undertakes to file Status Report within one week. Rejoinder to the reply affidavit of Respondent No. 1 may be filed by the Appellant within 10 days.

Post the matter 'for admission (after notice)' before Court No. IV on **5th April, 2021.**

Interim direction to continue.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc